

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.722 of 2020**

1. Nitán Kisku @ Jitan Kisku
  2. Bablu Tudú
  3. Butu Kisku
  4. Molakhi Kisku @ Lakhiram Kisku
  5. Jotin Kisku
  6. Badka Tudú
- ..... **Petitioners**

**Versus**

The State of Jharkhand

..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners : None  
For the State : Mr. N. K. Singh, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the party(s) had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 09<sup>th</sup> September, 2021**

1. On repeated calls, nobody appears on behalf of the petitioners.
2. Learned A.P.P is present.
3. By way of last chance, three weeks' time is granted to the learned counsel for the petitioners for filing the surrender certificates, as pointed out by the office.
4. The court below is directed to take all coercive steps for apprehension of the revisionists and commit them to jail for serving the sentence, if they do not not surrender within three weeks.

**(Rajesh Kumar, J.)**

Chandan/-